

Addition in DDA Flats

41. SHRI P.S. GADHAVI:

SHRI GORDHANBHAI JAVIA:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Delhi Development Authority has allowed additions and alterations in the DDA flats;

(b) if so, the details thereof;

(c) whether a number of complaints of occupation of Government land, roads, common space unauthorisedly taken over by the DDA flat owners under the protection of the newly announced scheme of additions and alterations in the DDA flats;

(d) if so, the details thereof; and

(e) the action taken by the Authority thereon, particularly in DDA flats at Shahapurjat?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) As reported by DDA, vide its resolution No. 101/96 dated 5.12.96 it has decided that some additions/alterations made by the allottees of flats constructed by DDA in various localities may be treated as condonable additions/alterations and no action against the allottees may be taken under the terms of allotment. A copy of the Office Order No. F2(83)/94/Coord(H) Pt dated 13.12.96 is attached as statement.

(c) No, Sir.

(d) Does not arise in view of (c) above.

(e) The Municipal Corporation of Delhi has reported that as and when unauthorised construction is detected in DDA flats at Shahpur Jat, action is taken under the provisions of DMC Act.

Statement

Delhi Development Authority

No. F2(83)/94/Coord(H)/Pt./

December 13, 1996

OFFICE ORDER

Delhi Development Authority vide its resolution No. 101/96 dated 27.8.1996 has decided that the following additions/alterations made by the allottees of flats constructed by DDA in various localities may be treated as condonable additions/alterations and no action against the allottees may be taken under the terms of allotment:

1. Convert Mumty into room.

2. Grill & Glazing in verandah.

3. Raising height of front courtyard walls upto 7 ft. high and rear courtyard walls upto 10 ft. high by putting up jali/fencing.

4. Providing additional door in courtyard.

5. Providing sun-shades on doors and windows wherever not provided.

6. Fixing doors in back or front courtyard.

7. Convert window into almirah.

8. Closing the door.

9. Shifting of water storage tank/raising of the parapet wall upto 5' high and putting additional water storage tank.

10. If the bath room or WC are not having any roof these may be treated as open urinal and may be allowed.

11. Raising the wall of balcony and terrace parapet with grill or glazing upto the height of 5' or lintel height.

12. Construction of bathroom and WC in the rear courtyard.

13. Removal of original structure and reconstruction with due permission in the case of single storeyed built up house only subject to the satisfaction of Building Byelaws and prior approval of the local authority.

14. Inter-change the position of kitchen, bathroom and WC with proper power connection subject to structural safety.

15. Construction of open staircase where no staircase has been provided for approach to the terrace.

16. To shift the front glazing doors/windows upto maximum two feet outside upto the existing chajja.

17. To put/provide an additional PVC water tank at ground floor area without disturbing the common passage.

18. To provide/construct an additional water tank in the scooter/car garrage upto the maximum depth of 2'-6" subject to structural stability.

19. To provide loft or shelf in the rooms.

20. To change the flooring with water proofing treatment.

21. To remove half (four and a half Inch) brick wall.

22. To make a ramp at front gate without disturbing the common passage/storm water drain.
23. To provide sun-shades on the outer windows upto 2' wide projection.
24. To provide false ceiling in rooms.
25. To make an opening of maximum size of 2'-6" x 1'-9" for exhaust fan or air conditioner in existing walls.
26. Covering of the open terraces with sloping roofs upto 9 ft. high with light weight material such as fibre glass/AC sheets/GI sheets/ pipes and standard angle iron sections etc. and enclosing with glazing.

Sd/-

(Kewal K. Sharma)
Commissioner (Housing)

*[Translation]***Modern Hospitals**

42. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether any proposals regarding setting up of modern hospitals at some places in Uttar Pradesh with the Central assistance are pending with the Union Government for consideration;

(b) if so, the details thereof;

(c) whether the proposal of modern hospitals at Bareilly in Uttar Pradesh is also under consideration;

(d) if so, the details of the progress made in this regard; and

(e) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (e) The information is being collected and will be laid on the Table of the House.

*[English]***Government Accommodation**

43. SHRI MANGAL RAM PREMI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether a Government servant used to retain accommodation allotted to him for four months on superannuation but same period has since been brought down to two months;

(b) if so, the reasons therefor;

(c) whether the Government propose to restore the period of four months; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (d) The permissible period for retention of Government accommodation on superannuation was four months on payment of normal rate of licence fee. These provisions have since been modified w.e.f. 1.1.97 and it has now been provided that permissible period of retention of Government accommodation on retirement will be two months on payment of normal licence fee and another two months will be on payment of twice the normal licence fee.

National Urban Policy

44. SHRI MANGAT RAM SHARMA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have formulated a National Urban Policy keeping in view the recommendations of the National Commission on Urbanisation and the ongoing economic reforms;

(b) if so, details thereof; and

(c) the steps are being taken by the Government to implement this policy at an early date?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) No, Sir.

(b) and (c) Does not arise.

Health Care Services to Pensioners

45. PROF. AJIT KUMAR MEHTA:

SHRI MOHAN RAWALE:

SHRI RAM BAHADUR SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government had announced the decentralisation of health care services for pensioners covered under the CGHS Scheme vide their orders dated September 18, 1996;

(b) if so, the details thereof;

(c) whether according to the latest directions issued by the Government, the pensioners would be deprived of the free health care services at private hospitals and diagnostic centres;

(d) if so, the reasons for withdrawing the facility in